

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA.**

**O.A. No. 229 of 2006**

**Date of order : 17.04.2006**

**C O R A M**

**Hon'ble Mr. Justice P.K. Sinha, Vice-Chairman**

**Kamleshwar Prasad Singh and others**

**Vs.**

**Union of India and others**

**Counsel for the applicants : Shri Vikash Jha  
Counsel for the respondents : Shri Mukund Jee.**

**O R D E R( Oral)**

**By Justice P.K. Sinha, V.C:-**

A separate application of the applicants to allow them to prosecute this application jointly is, in the circumstances of the case, allowed.

2. Heard both sides. The applicants were previously working under the various divisions of the Eastern Railway at different stations. Thereafter, under a decision of the Railway Board dated 6.12.1996, it was decided to create a new zone, namely, East Central Railway, and options were called from willing staff for working under the E.C. Railway, Hajipur. The

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applicants gave their options and were transferred to the E.C. Railway.


3. Though the applicants have made representations to the authority at Annexure A/1, A/2 and A/9 series for various reliefs, but before this Tribunal they have come up for the relief of granting them CTA and Special Pay, besides some other allowances which they were getting while they were posted under the Eastern Railway. It has been submitted that these representations elicited no reply from the authorities. The learned Additional Standing Counsel appearing for the respondents submits that since representations are pending, the concerned authority may be given an opportunity to consider the representations and record order.

4. This application is, therefore, disposed of with direction to the General Manager( P ), E.C. Railway, Hajipur ( to whom representation at Annexure A/2 is addressed) to consider the representation of the applicants, also in the light of their submissions made in this application, and to record a

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reasoned order within a period of three months from the date of receipt of a copy of this order. The applicants are hereby directed to make available to the respondent No. 4<sup>a</sup> copy of this order along with copy of this application with annexures, within 15 days from the date of receipt of a certified copy of this order.

5. With these directions, this application is disposed of. No order as to the costs.

  
(P.K. Sinha ) V.C.

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